

the 24th August, 1976, agreed without any amendment to the Indian Iron and Steel Company (Acquisition of Shares) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th August, 1976."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 17th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.25 hrs.

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES
FIFTY-SECOND REPORT

SHRI NIHAR LASKAR (Karimganj): I beg to present the Fifty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Administration.

12.25-1/2 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES

SEVENTEENTH REPORT

SHRI VIRBHADRA SINGH (Mandi): I beg to present the Seventeenth

Report of the Committee on Government Assurances.

CHILD MARRIAGE RESTRAINT
(AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929 and make certain consequential amendments in the Indian Christian Marriage Act, 1872, and the Hindu Marriage Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929 and to make certain consequential amendments in the Indian Christian Marriage Act, 1872 and the Hindu Marriage Act, 1955".

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

12.26 hrs.

LABOUR PROVIDENT FUND LAWS
(AMENDMENT) BILL*

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to move for leave to introduce a Bill further to amend the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948, the Employees' Provident Funds and Family Pension Fund Act, 1952, the Wealth-tax Act, 1957 and the Income-tax Act, 1961.

Mr. SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the

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